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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 8742/2023**

CULVER MAX ENTERTAINMENT PRIVATE LIMITED

..... Petitioner

Through: Mr. N.Hariharan, Sr. Adv. with Mr. Sanjay Kumar, Mr. Saurabh Kumar, Ms. Rose Marina, Ms. Puniya Rekha Angara, Mr. Siddharth S. Yadav, Mr. Prateek Bhalla, Mr Sharian Mukherji and Mr. Mueed Shah, Advocates.

versus

STATE OF NCT OF DELHI & ANR.

..... Respondents

Through: Mr. Amit Ahlawat, APP for the State.
Mr. Ajay Gupta, ACP. Pt. Street.

CORAM:

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER

% **30.11.2023**
CRL.M.A. 32630/2023(Exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

CRL.M.C. 8742/2023 & CRL.M.A. 32675/2023 (stay)

1. The petitioner is aggrieved by the impugned summoning order dated 19.10.2023.
2. At the outset, learned senior counsel for the petitioner submitted that the offence is not made out in the present case. He further submitted that



company is a juristic artificial person. He further submitted that petitioner-company does not fall within the definition of Section 3(1)(u) of the SC ST Act.

3. Learned senior counsel for the petitioner further submitted that two connected matters with regard to the same FIR are coming up for hearing on 15.01.2024.
4. Issue notice. Learned APP appears on advance notice, and accepts notice. He seeks time to file the status report.
5. Let the status report be filed before the next date of hearing.
6. List on 15th January, 2024 along with the connected matters.
7. Till then, proceedings against the petitioner shall remain stayed.

RAJNISH BHATNAGAR, J

NOVEMBER 30, 2023/ib